CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

IA No. 18/2025 in Petition No.227/MP/2022

Subject	: Application on behalf of Applicants/Petitioners seeking directions to take on record the subsequent developments and permit the Petitioners to make oral submissions.
Petitioners	: ReNew Wind Energy (AP2) Private Limited and Anr.
Respondent	: Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	: 18.3.2025
Coram	: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	: Shri Vishrov Mukerjee, Advocate, ReNew Wind Shri Girik Bhalla, Advocate, ReNew Wind Ms. Priyanka Vyas, Advocate, ReNew Wind

Record of Proceedings

Learned counsel for the Petitioners submitted that the instant IA has been moved by the Petitioners to place on record the judgment dated 28.1.2025 passed by the Appellate Tribunal for Electricity in Appeal No. 400 of 2017 titled Sarda Energy and Minerals Ltd. v. Central Electricity Regulatory Commission and Ors. and to permit the Petitioners to make certain oral submissions in furtherance thereto as the said judgment has a material effect on the outcome of the present case.

2. Learned counsel for the Respondent, CTUIL accepted the notice and sought liberty to file a response to the IA.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondents to file their reply to the IA within a week with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter.

4. The IA will be listed for the hearing on **24.4.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)